

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH "I" NEW DELHI)
BEFORE SHRI I.C. SUDHIR AND SHRI L.P. SAHU

ITA No. 513/Del/2014
Assessment Year: 2009-10

Rolls Royce India Ltd.,
2nd Floor, Birla Tower(West),
25-Barakhamba Road,
New Delhi.
(PAN: AAACR4693K)
(Appellant)

vs.

DDIT,
Circle-2(1),
New Delhi.

(Respondent)

Assessee by: S/Shri Ankit Sahni & Saumendra
Singh, Adv.
Department by: Shri Anand Kedia, Sr. DR

Date of hearing : 07 .01.2016
Date of pronouncement: 05 :04.2016

ORDER

PER I.C. SUDHIR: JUDICIAL MEMBER

At the time of hearing the appeal, the learned counsel for the assessee-appellant moved an application for withdrawal the appeal as in the meanwhile the competent authority of India and UK have already reached to a resolution and the Assessing Officer has also given effect to the said resolution vide order dated 7.4.2015.

2. The Learned CIT(DR) did not show any objection to the above request.

3. In view of the above request, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 05.04.2016

Sd/-
(L.P. SAHU)
ACCOUNTANT MEMBER

Sd/-
(I.C. UDHIR)
JUDICIAL MEMBER

Dated: 05/04/2016

Mohan Lal

Copy forwarded to:

- 1) Appellant
- 2) Respondent
- 3) CIT
- 4) CIT(Appeals)
- 5) DR:ITAT

ASSISTANT REGISTRAR

	Date
Draft dictated directly on computer	05.04.2016
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Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	